

## CENTRAL ADMINISTRADIVE TRIBUNAL BOMBAY BENCH

M.P. 322/93 in Original Application No. 78/92

Shri B.A. Shaikh

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... Applicant.

V/s.

Chairman, Central Board for Workers Education, Min. of Labour, New Delhi.

Director, Central Board for Workers Education, Nagpur.

The Zonal Director Central Board for Workers Education, Bombay Zone, S.P.M. Road, Bombay.

... Respondents.

CORAM: Hon'ble Shri V.D. Deshmukh, Member(J)

## Appearance:

Shri S.P.Kulkarni, counsel for the applicant.

Shri J.G. Sawant, counsel for the respondents.

## ORAL JUDGEMENT

DATED: 18.6.93

The applicant had filed the present application praying that the adverse remarks in the confidential report for the year 1989 - 90 be expungified. Learned counsel for the applicant states that in view of the recent developments mentioned in M.P. 322/93 the adverse remarks have not effected the applicant, and the Applicant seeks permission to withdraw the application un-conditionally.

Shri Sawant counsel for the respondents have have no objection. M.P. 322/93 is allowed. O.A. is permitted to be withdrawn with no order as to costs.

(V.D.DESHMUKH)
MEMBER(J)